

RT-11036/35/2020-MVL
Government of India
Ministry of Road Transport & Highways
(MVL Section)
Transport Bhawan, 1, Parliament Street, New Delhi-110001

Dated the 26th March, 2021

To

1. The Director General of Police
2. Principal Secretaries/ Secretaries, Department of Transport
3. The Transport Commissioners of all the States and Union Territories.

Subject: Extension of the Validity of documents related to Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989 and further to consider relaxation in Permit - fees / taxes etc.

Madam /Sir,

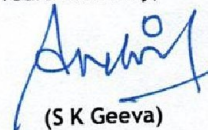
Please refer to the order by Ministry of Home Affairs vide No.40-3/2020-DMI(A), dated 24th March 2020, and the guidelines issued subsequently, pursuant to a decision to impose a complete lock down in view of the threat imposed by the spread of COVID-19. The Government has provided for the availability of essential goods and has allowed vehicles for the transport of such goods / cargo and further opening up the operation of passenger transport. It had come to the notice of the Government that citizens were facing difficulties in renewal of validity of various documents related to Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989 due to lock-down being at various stages in the country, and they were expected to face long queues in front of Government Transport Offices.

2. In view of the above, Ministry of Road Transport and Highways had issued advisories dated 30th March, 2020, 9th June, 2020, 24th August 2020 and 27th December 2020 to all States and Union Territories regarding extension of validity of the documents related to Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. It was advised that with respect to the validity of Fitness, Permit (all types), Driving License, Registration or any other concerned document(s) whose extension of validity could not be, or was not likely to be, granted due to lock-down and which had expired since 1st of Feb, 2020, or would expire by 31st of March 2021, the same may be treated to be valid till 31st of March 2021. Enforcement authorities were advised to treat such documents valid till 31st of March 2021.

3. Taking into consideration the grim situation still continuing due to conditions for prevention of spread of COVID-19 across the country, it is advised that the validity of all of the above referred documents whose extension of validity could not be, or was not likely to be, granted due to lock-down and/or COVID -19 and which had expired since 1st of Feb, 2020 or would expire by 30th June 2021, the same may be treated to be valid till 30th June, 2021. Enforcement authorities are advised to treat such documents valid till 30th June 2021. This will help out citizens in availing transport related services. It may be the last advisory in this regard.

4. All the States and Union Territories are requested to implement this advisory in letter and spirit so that the citizens, the transporters, and various other organizations, which are operating under this difficult time, may not get harassed and face difficulties.

Yours faithfully,



(S K Geeva)

Under Secretary (MVL)

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Copy to-

Shri Gautam Ghosh, DDG, NIC - for information and necessary action.